



\$~22

## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 42/2021 & I.A. Nos. 1225/2021 & 11428/2021

DASSAULT SYSTEMES S.E & ORS. .....Plaintiffs

Through: Mr. Harsh Kumar, Advocate.

(M): 9899128250

Email: litigation@jotwani.com

versus

MR POLU REDDY VISHWANATH & ORS. .....Defendants

Through: Mr. Imran Khan, Advocate.

(M): 9313413721

Email: shivcharangarg@gmail.com

## CORAM: HON'BLE MS. JUSTICE MINI PUSHKARNA

## ORDER 06.11.2024

%

- 1. The present suit has been filed seeking permanent injunction restraining the defendants from using and creating copies of the unlicensed software of the plaintiffs' programs, i.e., SOLIDWORKS, CATIA, ENOVIA, SIMULIA software, amounting to copyright infringement.
- 2. Today, both the parties jointly submit that the matter be referred for mediation.
- 3. Accordingly, with the consent of the parties, the matter is referred to Delhi High Court Mediation and Conciliation Centre, to be listed before the Mediator, on 18<sup>th</sup> November, 2024.
- 4. List before the Court on 20<sup>th</sup> December, 2024.





5. A copy of this order be sent to Delhi High Court Mediation and Conciliation Centre, forthwith.

MINI PUSHKARNA, J

**NOVEMBER 6, 2024**